

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. Company Application/113/2024 in CP/4653(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SMT. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.04.2024**

NAME OF THE PARTIES:- **Kesseboehmer Interior Solutions India
Private Limited Vs. State Bank of India
IN THE MATTER OF
Kesseboehmer GMBH & Others
V/s
Kesseboehmer Interior Solutions
(India) Pvt Ltd & Ors**

Section: Rule 11 of NCLT 241-242 of Companies Act, 2013

ORDER

Company Application 113 of 2024:- Ld. Counsel, M. S. Bhardwaj appeared for the Applicant through VC, Ld. Counsel, Avinash R Khanolkar appeared for the Respondent no. 2 and Ld. Counsel, P M Athavale appeared for the Respondent no. 3 through VC. This Application has been filed by the Administrator seeking various reliefs. As far as the relief of appointment of statutory auditor is concerned, the same prayer has already been sought in the main Company Petition i.e. CP 4653(MB) 2019. The administrator is, therefore, not pressing this relief at this stage. As far as the other two reliefs are concerned, the Respondent nos. 2 and 3 seek time to file reply. Let reply, if any, on behalf of the Respondent nos. 2 and 3 be filed within a period of two weeks from today by serving an advance copy on the other side at least two days

before the next date of hearing. Since the main Company Petition is listed on 25.04.2024 and the pleadings in the said Company Petition are complete, the Administrator is not pressing for leasing the relief for appointment of the statutory auditor at this stage. List this matter on **10.06.2024.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

LAKSHMI GURUNG
Member (Judicial)